

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s). 9334/2021

KAMAL SINGH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 53915/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 53916/2021 - EXEMPTION FROM FILING O.T. IA No. 53912/2021 - EXEMPTION FROM SURRENDERING WITHIN TIME)

WITH

Diary No(s). 9315/2021 (II)

(IA No.53864/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.53865/2021-EXEMPTION FROM FILING O.T. and IA No.53857/2021-EXEMPTION FROM SURRENDERING WITHIN TIME)

Date : 05-07-2021 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KRISHNA MURARI
[IN CHAMBER]

For Petitioner(s) Mr. Vivek Vidyarthi, Adv.
Mr. Achintya Tiwari, Adv.
Mrs. Nanita Sharma, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

At the request made by learned counsel for the petitioner, the matters are adjourned by four weeks.

(SWETA BALODI)
COURT MASTER (SH)

(RENU BALA GAMBHIR)
COURT MASTER (NSH)